
(2022) 04 OHC CK 0047
In the Orissa High Court
Case No : Writ Petition (C) No. 8065 Of 2022

Dr.Son Pattnaik & Others	Vs	APPELLANT
State Of Odisha & Another		RESPONDENT

Date of Decision : 08-04-2022

Acts Referred:

Citation : (2022) 04 OHC CK 0047

Hon'ble Judges : S.K. Panigrahi, J

Bench : Single Bench

Advocate : Avijit Mishra, S.K.Samal, R.C.Mohanty

Final Decision : Disposed Of

Judgement

S.K. Panigrahi, J

I.A. No.4648 of 2022

1.This matter is taken up by hybrid mode.

2. Heard.

3.Mr. R.C.Mohanty, learned counsel appearing for the opposite party No.2-DMET/ applicant has prayed for modification of the order dated 05.04.2022 by seeking for direction from the Court to publish the result of Senior Residents/Tutors and accordingly, the appointments/ engagements may be made to provide immediate service to the public without any precondition.

4.Considering the submissions made, the prayer for modification is allowed.

5. The I.A. is accordingly, disposed of.

6. Issue urgent certified copy of this order as per Rules.

7. A free copy of the order be handed over to the learned counsel for the opposite party No.2-DMET, Odisha, Bhubaneswar for necessary compliance.

.....